GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2513

TO BE ANSWERED ON THE 02ND JANUARY, 2018/ PAUSHA 12, 1939 (SAKA)
SALE OF ACID

2513. SHRIMATI MEENAKASHI LEKHI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any regulation to supervise the sale of acids and if so, the details thereof;
- (b) the punitive measures instituted by the Government for those who violate these regulations; and
- (c) the efforts being made to enforce strict regulations and its compliance regarding the sale of acids?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (c): In pursuance to the judgement of Hon'ble Supreme Court of India in the matter of Writ Petition (Crl.) No. 129 of 2006 Laxmi vs. U.O.I., draft Model Poison Rules 2013 were formulated by the Ministry of Home Affairs and the same were circulated to all State Governments/Union Territory Administrations though a Ministry of Home Affairs' advisory which is available at www.mha.nic.in.

Vide the aforementioned communication, Ministry of Home Affairs had advised all States/ UTs to prepare their Poison Rules and requested the

following actions would need to be taken immediately in the State/UT, where rules to regulate sale of acid/corrosive substances are not operational, to regulate the existing sales, through wide publicity in the media including local language:

- i. Banning over the counter sale of acid/corrosives unless the seller maintains a logbook/register recording the sale of acid which will contain the details of the person(s) to whom acid(s) is/are sold and the quantity sold. The log/register shall also contain the address of the person to whom it is sold.
- ii. A sale will be made only when the buyer produces a photo ID issued by the Government which also has the address of the person and proves that he/she is above 18 years of age.
- iii. The logbook/register should also specify the reason/purpose for procuring acid.
- iv. All stocks of acid must be declared by the seller with the concerned Sub-Divisional Magistrate (SDM) within 15 days and in case of undeclared stock of acid, it will be open to the concerned Sub-Divisional Magistrate to confiscate the stock and suitably impose a fine on such seller up to Rs. 50,000/-.

- v. The concerned SDM may impose a fine up to Rs.50,000/- on any person who commits breach of any of the above directions.

 Educational institutions, research laboratories, hospitals,

 Government Departments and the departments of Public Sector

 Undertakings, which are required to keep and store acid/corrosive, shall maintain a register of usage of acid and the same shall be filed with the concerned SDM.
- vi. A person shall be made accountable for the possession and safe keeping of acid in their premises. The acid shall be stored under the supervision of this person and there shall be compulsory checking of the students/ personnel leaving the laboratories/place of storage where acid is used.

'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.